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ITEM NO.MM 1-A

COURT NO.1

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. NO.6 IN

Petition(s) for Special Leave to Appeal (Civil) No(s).32118/2011

(From the judgement and order dated 30/08/2011 in WP No.254/2009
of The HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

M/S ANSAL PROPERTIES & INFRAS.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(With appln(s) for stay)

Date: 12/02/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s) Mr. Gopal Subramaniam, Sr. Adv.
Mr. S.M.A. Kazmi, Sr. Adv.
Ms. Mukti Chaudhry, AOR
Mr. Sahil Chopra, Adv.

For Respondent(s) Mr. Gaurav Bhatia, Adv., AAG
No.1/State of U.P. Mr. Adarsh Upadhyay, Adv.
Mr. Shantanu Krishna, Adv.

For R-5 Mr. Sudhir Kulshreshtha, AOR

For R-6 (UPPCB) Mr. Pradeep Misra, AOR (NP)

For R-4 (G.D.A.) Mr. Ranbir Singh Yadav, AOR
Ms. Anzu K. Varkey, Adv.

UPON hearing counsel the Court made the following
O R D E R

On account of service of notice, all the respondents are
duly represented.

Both the respondents, the State of U.P., as well as the
Municipal Corporation of Ghaziabad, are directed to file short
affidavits, indicating the manner in which the area around the
proposed Waste Management Project, is to be protected from any kind
of pollution and the problem relating to health and hygiene.

Let a copy of this order be intimated to the U.P. Pollution
Control Board, the respondent No.6 herein, which is also directed to
file a similar affidavit, as the other respondents.

List the matter on Tuesday week (26.02.2013) at the top of
the list, before the fresh matters.

|(Chetan Kumar)
|Court Master

| |(Juginder Kaur)
| |Assistant Registrar

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